

### Construction of Diva-Panvel-Uran Railway Line

780. **Shri Assar:** Will the Minister of Railways be pleased to state:

(a) whether Government have undertaken the construction work of Diva-Panvel-Uran Railway line;

(b) if not, the reason for the delay; and

(c) when the construction will be undertaken?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Actual construction of this line has not been taken up.

(b) and (c). This is a work to be undertaken during the Third Five Year Plan. The Final Location and Traffic Survey Reports and estimate for this project are under examination of the Railway Board and the construction will be undertaken as soon as the estimate is sanctioned.

### Public Call Office at Barhani

781. **Shri Ram Shankar Lal:** Will the Minister of Transport and Communications be pleased to state:

(a) whether Barhani Distt. Basti on Nepal Border has got a Public Call Office;

(b) whether it is a fact that people of the place have applied for telephone connections two years back but they are not getting it; and

(c) what is the reason for this inordinate delay?

**The Minister of Transport and Communications (Dr. P. Subbarayan):** (a) Yes.

(b) and (c). 8 applications have been received. Action will be taken to provide the connections after the rental terms and conditions are accepted by the parties concerned.

### Post Office Savings Bank Accounts

782. **Shri Kumbhar:** Will the Minister of Transport and Communications be pleased to state:

(a) the nature of the heirship rules made so far by the Government of India for withdrawal of postal savings by the successor of the deceased;

(b) the number and amount of such withdrawal cases pending so far in various Postal Circles in the country; and

(c) the steps being taken by the Government of India for proper withdrawal of those postal savings by the successors of the deceased?

**The Minister of Transport and Communications (Dr. P. Subbarayan):** (a) Settlement of claims in respect of Post Office Savings Bank Accounts in the names of the deceased persons is governed by Sections 4A of the Government Savings Bank Act 1873 and Rules 37 and 38 of the Post Office Savings Rules 1881 and Post Office Savings Banks (Nomination) Rules, 1960.

Settlement of such claims in respect of postal certificates is governed by Section 7 of the Government Savings Certificates Act 1959 and Rules 26, 27 and 28 of Post Office Savings Certificates Rules 1960.

(b) The number of such cases pending in the different Circles is shown in the statement laid on the Table. [See Appendix II, annexure No. 15]. Statistics regarding the amount involved in these cases are not maintained.

(c) Claims application forms have been simplified and if a claimant makes on affirmation before the sanctioning authority under Section 7 of the Government S.B. Act, 1873, or under Section 10 of Government Savings Certificates Act, 1959, elaborate enquiries are dispensed with and the claim if admissible is sanctioned forthwith. Claims remain pending generally because the claimants do not make